

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 141 of 2005

Monday, this the 28th day of February, 2005

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLR MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. K. Thasan,
S/o Krishnan,
Kichayathil House,
Kuthukkal Colony,
Surianalli.

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Applicant

[By Advocate Shri T. Rajesh]

Versus

1. Union of India represented by the
Secretary, Postal Department,
Head of Posts, New Delhi.

2. Superintendent of Post Offices,
Idukki, Superintendent's Office,
Idukki District, Thodupuzha.

3. Sub Divisional Inspector, Munnar,
Postal Inspector's Office,
Munnar.

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Respondents

[By Advocate Smt. Mariam Mathai, ACGSC]

The application having been heard on 28-2-2005, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, who claims to have worked on leave vacancies as substitute of GDS, applied for the post of GDSMP, Surianalli. Claiming that although the applicant had 48.2% marks in the SSLC examination and is a Graduate, the 3rd respondent who possessed only Matriculation as qualification has been selected, according to the applicant, for extraneous considerations, the applicant has filed this application for a

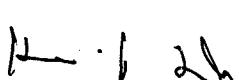
direction to the respondents to regularise him in the post of GDSMD and to consider the applicant's Annexure A4 representation after giving due weightage to his qualification.

2. When the matter came up for hearing, Smt. Mariam Mathai, ACGSC took notice on behalf of the respondents.

3. We have heard the learned counsel on either side and have perused the application as also annexures appended thereto. Apart from stating that the applicant has got higher qualification, viz. Graduation, and that the selected person is a relative of one J.Jeyaraj, who belongs to the Association of the 3rd respondent. No specific allegation is made as to how the selection is vitiated. The applicant has no case that the selected person has got less marks than him in the Matriculation examination. The selected person has not been impleaded as a party also. Under these circumstances, we are of the considered view that there is nothing in this application which calls for admission and further deliberations.

4. In the light of what is stated above, finding no merit, the Original Application is rejected under Section 19(3) of the Administrative Tribunals Act, 1985. No order as to costs.

Monday, this the 28th day of February, 2005


H.P. DAS
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE-CHAIRMAN

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